

- (b) if so, the details thereof; and  
(c) his reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) No, Sir.

- (b) and (c). Does not arise

**Hindi Films refused Permission by Censor**

3376. SHRI BHEKHABHAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to lay a statement showing:

(a) the number and names of Hindi films in which the censoring authority refused permission for screening in India during the last three years;

(b) the number and names of films where the Films Censor Board re-censored the film during the above period;

(c) whether any complaints have been received against some films; and

(d) if so, the number of complaints and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) The following fourteen short and feature films were refused censor certificate by the Board of Film Censors since beginning of Calendar year 1977:--

1. Khel Khilari Ka (Hindi)
2. Darwaza (Hindi)
3. Dil Aur Patthar (Hindi) (Revised)
4. Ladki Jawan Ho Gayee (Hindi) (Revised)
5. Trailer of Kissa Kursi Ka (Hindi)
6. Private Life (Revised) (Hindi)
7. Chetna Do Rahe per (Hindi)
8. Janni Dushman (Hindi)
9. Adiyug (Hindi)
10. To Mari Mein Tera (Hindi)

11. '77' (Hindi)

12. Hinsak Tatwose Sawadhan (Hindi)

13. Trailer of Jalan (Hindi)

14. Trailer of Aur Kaun (Hindi)

(b) Following eight films were later certified by the Board in their subsequent revised or re-revised versions:-

1. Khel Khilari Ka (Revised)
2. Darwaza (Revised)
3. Dil Aur Patthar (re-revised)
4. Ladki Jawan Ho Gayee (Re-revised)
5. '77' (Revised)
6. Trailer of Jalan (Revised)
7. Trailer of Aur Kaun (Revised)
8. Adiyug (Revised)

Film Jani Dushman (Hindi) was certified by the Board after voluntary deletions were carried out by the producer as a result of 'Consent Agreement' reached in the Bombay High Court against the orders of the Board of Film Censors and the Central Government.

(c) No complaints with regard to these films have been received by the Board.

(d) Does not arise.

**नौहर नहर परियोजना**

3377. श्री मनफूल सिंह चौधरी: क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि

(क) नौहर नहर परियोजना के निर्माण कार्य में अब तक हुई प्रगति का ब्योरा क्या है; और

(ख) उस पर कितनी राशि खर्च की गई है और उक्त नहर की सिंचाई क्षमता कितनी होगी?

सिंचाई मंत्री (श्री केदार पांडेय): (क) और (ख). राजस्थान सरकार ने गंगा नगर जिले की नौहर तहसील में 3,500 हेक्टेयर क्षेत्र को सिंचित करने के लिए नौहर सिंचाई परियोजना तैयार की है। परियोजना-प्रस्ताव वर्तमान भाखड़ा नहर प्रणाली से पन्नाब और हरियाणा के क्षेत्रों के रास्ते से नौहर नहर को 269 क्यूसेक का जल दिये जाने पर आधारीत है। इसमें कुछ अन्तर्राज्यिक मामले शामिल

हैं, जिन पर भारत सरकार द्वारा अक्टूबर और नवम्बर, 1979 में आयोजित एक बैठक में तीन राज्य सरकारों के साथ विचार-विमर्श किया गया था। इस बैठक में कुछ बिक्तव्यों का सुझाव दिया गया था लेकिन राज्य सरकारों ने अभी तक इन सुझावों का पूर्ण उत्तर नहीं दिया है। राज्य सरकार ने सूचित किया है कि इस परियोजना पर अती कार्य आरम्भ नहीं हुआ है और इसलिए अभी तक इस पर कोई व्यय नहीं हुआ है।

#### Grant of licences and contracts to Attached Offices and Public Undertakings

3378. SHRI K. PRADHANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of licences and contracts granted by this Ministry, its attached offices and related public undertakings during the last six months along with the details of the amount involved in each case; and

(b) whether there is any proposal under the consideration of Government to give preference to those persons who are unemployed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL) (a) & (b). The information is being collected and will be laid on the Table of the House.

#### Newspapers under purview of MRTP Act

3379. PROF. MADHU DANDAVATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the newspapers with large circulation come under the purview of the M.R.T.P. Act;

(b) if so, what are the names of these newspapers; and

(c) what steps are proposed to protect the interests of the small

newspapers published from district places from encroachment by big newspapers?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) and (b). Newspapers can come under the purview of M.R.T.P. Act on the basis of their assets, inter-connections or dominance and not on the basis of their circulation. As on 31-3-1980 the following newspaper undertakings are registered, or have been found to be registerable, under Section 26 of the M.R.T.P. Act, 1969, read with Section 20(a) as the value of their assets, including the assets of interconnected undertakings, exceed Rs. 20 crores:—

1. Indian Express Newspapers (Bombay) Pvt. Ltd., Bombay
2. Indian Express (Madurai) Pvt. Ltd., Madras.
3. Traders Private Limited, Bombay.
4. Andhra Prabha Private Limited Vijayawada.
5. Newspapers Limited, Allahabad.
6. Tamilnadu, Madras.
7. Bennett, Coleman and Co. Ltd., Bombay.
8. Hindustan Times Limited, New Delhi.

(c) In our Newsprint Allocation Policy, recently announced, small and medium newspapers have been given higher initial allocation of newsprint as also longer validity period extending up to six months to protect the interest of these group of newspapers. It has also been proposed therein that henceforth newsprint from STC's buffer at ports will be available to them on equalised prices. These steps will help them to become more viable. Advertising Policy of the Government is also being reviewed to provide for suitable advertising help